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C. G. Nair
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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

TOUR PROGRAMME OF HIS EXCELLENCY THE GOVERNOR OF ORISSA.

DATE AND DAY.	STANDARD TIME.	STATION.	REMARKS.
MAY 1936—			
15th, Friday	... 3-00 P.M.	Leave Government House, Puri	... By car.
	6-00 P.M.	Arrive Barkul Bungalow (Balugaon).	
16th, Saturday	... 6-30 A.M.	Leave Barkul for Chatrapur	... By car.
	Afternoon	Return to Barkul	... By car.
17th, Sunday	... 6-30 A.M.	Leave Barkul	... By car.
	9-30 A.M.	Arrive Puri Government House.	

His Excellency will be accompanied by—

Lady Hubback.

Mr. J. S. Wilcock, I.C.S.—Private Secretary.

Mr. W. L. O'B. Stallard, I.P.—Aide-de-Camp.

All letters and telegrams for His Excellency and party should be addressed to "Governor's Camp, Orissa" without the addition of the name of any post town.

J. S. WILCOCK,

Private Secretary to His Excellency the Governor of Orissa.

The 6th May 1936.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 6th May 1936.

No. 473-L.R.-6.—In exercise of the powers conferred by section 11 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), read with section 3 of the Bengal, Bihar and Orissa and Assam Laws Act, 1912 (Act VII of 1912), the Government of Orissa are pleased to invest Mr. M. S. Rao, I.C.S., Extra Assistant Commissioner in charge of the Bargarh subdivision of the district of Sambalpur, with the following powers conferred by the first mentioned Act on the Deputy Commissioner, viz. :—

- (a) Powers conferred by rule X of the Rules made under section 113 and by sections 116, 132 clause (a), 134, 135, 161-A and 161-B, and
- (b) powers conferred by Chapter X-A in respect of imperfect partition.

The 6th May 1936.

No. 474-L.R.-6.—In exercise of the powers conferred by section 2, clause (9) of the Central Provinces Tenancy Act (Act XI of 1898), the Government of Orissa are pleased to confer on Mr. M. S. Rao, I.C.S., Extra Assistant Commissioner in charge of the Bargarh subdivision of the district of Sambalpur, powers under sections 10, 12, 13, 14, 15, 16, 17, 30, 50, 58 and 78 of that Act.

The 6th May 1936.

No. 475-L.R.-6.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), as amended by section 6 of the Sambalpur Civil Courts Act, 1906 (Bengal Act IV of 1906), the Government of Orissa are pleased to invest Mr. M. S. Rao, I.C.S., Subdivisional Officer in charge of the Bargarh subdivision in the district of Sambalpur with the powers of a Munsif, for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1898 (Act XI of 1898), arising within the limits of the Bargarh tahsil of that district.

No. 476-L.R.-6.—Mr. M. S. Rao, I.C.S., Joint Magistrate and Deputy Collector in charge of the Bargarh subdivision of the district of Sambalpur, is appointed to be an Extra Assistant Commissioner in that district.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 9th May 1936.

No. 422—1-I-4/36.—Babu Sribatsa Patnaik, Circle Officer for Industries, Orissa Range, is appointed to be Circle Officer for Industries for the Province of Orissa with headquarters at Cuttack, with effect from the 1st April 1936.

By order of His Excellency the Governor,

A. F. W. DIXON,

Secretary to Government.

The 11th May 1936.

No. 446.—Lieutenant-Colonel A. N. Palit, I.M.S., Civil Surgeon of Cuttack, is allowed leave out of India on average pay for six months, with effect from the 14th April 1936, under rules 77 and 81 of the Fundamental Rules.

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENTS.

NOTIFICATIONS.

The 6th—7th May 1936.

No. 74-J.—In exercise of the power conferred by the proviso to sub-section (2) of section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (XII of 1887), read with sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, and, in supersession of previous orders on the

subject, the Governor is pleased to delegate to the High Court of Judicature at Patna, power to confer upon any Munsif in the province of Orissa, jurisdiction to try suits of which the value does not exceed four thousand rupees.

The 6th—7th May 1936.

No. 75-J.—In exercise of the power conferred by the proviso to section 25 of the Bengal, Agra and Assam Civil Courts Act, 1887 (XII of 1887), read with

sub-paragraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, and, in supersession of previous orders on the subject, the Governor is pleased to delegate to the High Court of Judicature at Patna his powers under that section.

By order of the Governor,

C. G. NAIR,

Secretary to Government.